

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-111/2012/ 345 /A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Raktim Duarah,  
District & Sessions Judge,  
Kamrup (M), Guwahati.

Dated, Guwahati the 21<sup>st</sup> January, 2025.

Sub: **Earned leave.**

Ref:- Your Letter No. DJK/Esstt./640, dtd. 16.01.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 3 (three) days w.e.f. 16.01.2025 to 18.01.2025** (prefixing 11.01.2025 to 15.01.2025), has been granted, subject to submission of your leave application in the prescribed format and your Leave Admissibility Report from the Office of the Accountant General (A & E), Assam. The next senior most Judicial Officer available at the station would remain in-charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-111/2012/ 346 - 347 /A dated 21-01-2025**

Copy to:-

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

*[Handwritten initials]*